

CITY CIVIL COURT, CHENNAI
CIRCULAR REGARDING PHYSICAL FILING / HEARING OF CASES
FROM 19.07.2021
Dated 16th day of July, 2021

Sub: Courts – COVID -19 Pandemic – Functioning of City Civil Court, Chennai From 19.07.2021- Direction issued.

Ref: Official Memorandum of the Hon'ble High Court, Madras in R.O.C.No.41440-A/2021/C3, dated 15.07.2021.

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In view of the Official Memorandum issued by the Hon'ble High Court in R.O.C.No.41440-A/2021/C3, dated 15.07.2021 the following instructions are issued.

CITY CIVIL COURTS :

1. Filing of Cases through the Drop Box is withdrawn from 19.07.2021 the filing can be done directly in the concerned filing sections.
2. Principal Judge Court, Bail Petition will be heard only through Video Conferencing after finishing the Bail petition, regular cases will be heard through Physical hearing.
3. All the cases in Other Courts will be heard through Physical hearing.
4. Copy Applications relating to City Civil Court can be directly filed in the Copyist Section directly.
5. Not More than 8 persons should be allowed in the court at a time. Advocates are requested to avoid unnecessary entry and gathering in the Court hall and the Court premises.
6. The Advocates / Parties / Witnesses, who are entering into the court premises, are required to follow all the safety instructions issued by the Government of Tamil Nadu relating to Covid-19. No person will be permitted to enter into the court premises without Mask. Entry is subject to Thermal Scan at the Gate.
7. The Bail Order copies will be sent to the concerned Magistrate through E-Mail. The Magistrates are directed to act on the basis of the bail order copy without insisting for Certified Copies of the bail order.

S/d. R.SELVAKUMAR
PRINCIPAL JUDGE,
CITY CIVIL COURT,CHENNAI.